NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH



PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)

PRESENT: HON'BLE SHRI RAVIKUMAR DURAISAMY – MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 06.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	TP No. 28/HDB/2016	
COMPANY PETITION/APPLICATION NO.	CP No. 53/2008	
NAME OF THE COMPANY	Vision Broadband Services Pvt Ltd	
NAME OF THE PETITIONER(S)	SY Sri Kumar	
NAME OF THE RESPONDENT(S)	Vision Broadband Services Pvt Ltd & (03) Ors	
UNDER SECTION	397/398	

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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(Represented by K. Jhansilaxm) PCS	9848319373	CH.

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
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Heard Ms. K. Jhansi Laxmi, Learned PCS for Shri V. Harish Kumar, Learned Counsel for the Petitioner, Shri V.B. Raju, Learned Counsel for the Respondent and Shri N. Sunder, Learned CA/ Auditor.

Shri N. Sunder, CA was appointed to arrive at the fair value share price of the Vision Brand. Today the auditor submits that the Company is yet to provide certain details and requested another 3 weeks' time to submit. Accordingly, time is granted up to 30.11.2017 to submit the report. The Bench makes it clear that it is the final opportunity given to the Auditor to submit his report and Company is also directed to cooperate with the CA to provide the information sought by him. Post the case on 30.11.2017.

Member (T) Bm

Member (J)